

M-2

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

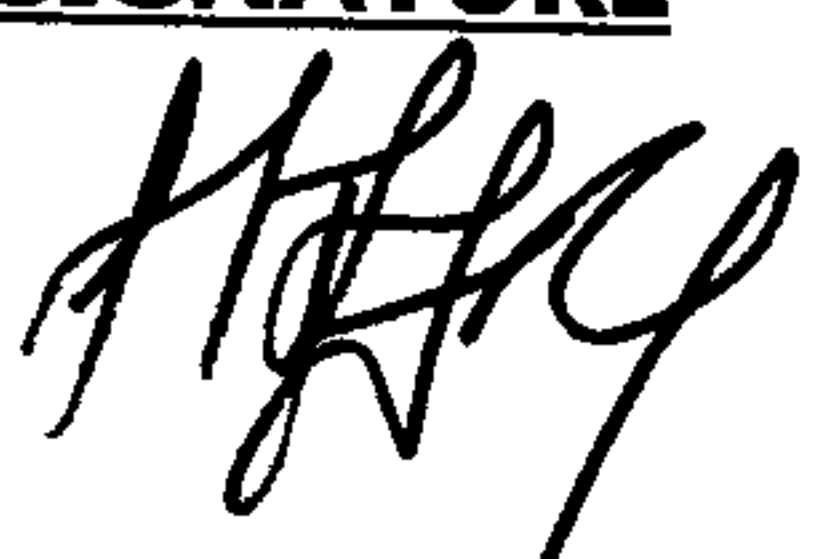
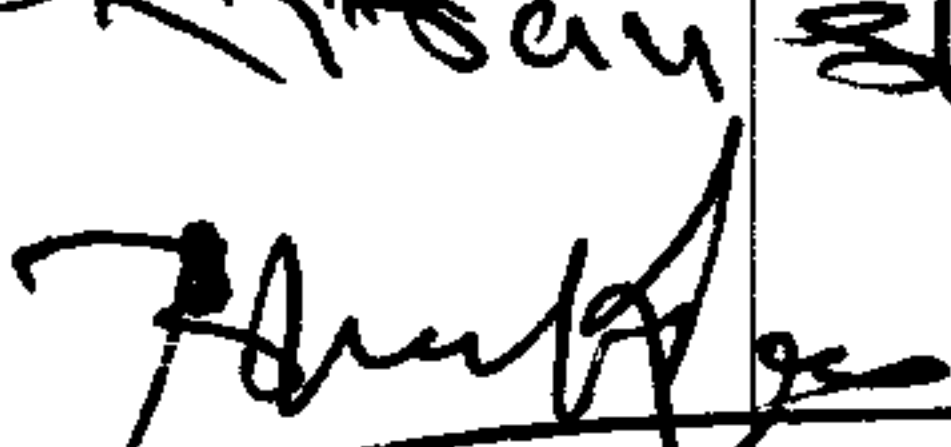
Contempt Application No. 5 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Biocare Remedies Pvt. Ltd. & Ors.
V/s.
Sanjivbhai Kiritbhai Patel & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MOIZ RAFIQUE	ADVOCATE	PETITIONERS	
2.	Rutvik Modi	Advocate	Petitioners	R.H./Modi
3.	KIRAN SHAH	C.A	Respondents	Kiran Shah
4.	BHARAT RAO	Advocate	Respondent	

ORDER

Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services LLP present for Applicants. Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Respondent.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondent.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 09th day of January, 2018.